

**CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH
NEW DELHI**

**O.A.No.1967/2017
MA No.2153/2017**

This the 31st day of May, 2017

**Hon'ble Mr. V. Ajay Kumar, Member (J)
Hon'ble Ms. Praveen Mahajan, Member (A)**

1. Mohd. Uzair Khan, S/o Shri Javed Khan
Aged 30 years,
R/o House No.1043, Gali No.34,
Zafrabad,
Delhi-53 (MTS (C))
2. Anwar Ali,
S/o Shri Mahfooz Hasan,
Aged 32 years,
R/o D-14/40, Chauhan Bangar, Delhi.
(MTS(C))
3. Mohd. Shahzeb Hasan, S/o Gulbaig Hazan,
Aged 34 years, R/o C-1204, Gali No. 4,
Noorani Masjid
Chauhan Bangar, Delhi
(MTS(C))
4. Mirza Manzoor Baig, S/o Shri
Aged 35 years, R/o H.No.J-17/8,
Gali No.6, Near Khajoor Wali Masjid,
Zafrabad, Delhi-53.
(MTS(C))
5. Mohd. Arif, S/o Shri Haroon Rasheed,
Aged 29 years, R/o H.No.1-38,
Rehman Street, Muradi Road, Batla
House, Jamia Nagar, Okhla,
New Delhi
(MTS(C)). Applicants

(By Advocate: Shri D.Kapoor)

VERSUS

1. The Delhi Waqf Board,
5028, Bachchon ka Ghar, Darya Ganj,
Delhi- 110006
Represented through its Chief Executive Officer.
2. The Divisional Commissioner,
Revenue Department Coordination Branch

5, Sham Nath Marg,
Delhi-110005.

3. The Government of NCT of Delhi
Through the Chief Secretary, Directorate of Education
Old Secretariat,
New Delhi. Respondents.

ORDER (ORAL)

Hon'ble Mr. V. Ajay Kumar, Member (J)

Heard the learned counsel for the applicants.

MA No.2153/2017

2. MA No.2153/2017, filed for joining together, is allowed.

OA No.1967/2017

3. The applicants, filed the present OA, seeking the following reliefs :-

- "(a) Direct the respondent no.1 to release the applicants' salary from October 2016 and the balance instalment of their arrears of salary which was payable to the applicants in the month of March, 2016;
- (b) Direct the respondent no.1 to pay interest @ 18% on the unpaid salaries to the applicants reckoning from the month the salary fell due and until paid;
- (c) Pass any other suitable order(s) or direction (s) to the respondents in the facts and circumstances of the case at hand;
- (d) Award the cost of the present application in favour of the applicants and against the respondents."

3. It is submitted that the applicants have made number of representations including Annexure A-8 representation dated 05.12.2016 ventilating their grievances to the respondents, however, the respondents have not passed any order thereon till date.

4. In the circumstances, the OA is disposed of, at the admission stage, without going into the merits of the case, by directing the respondents to consider the representation dated 05.12.2016 (Annexure A-8) of the

applicants and pass appropriate reasoned and speaking order within 90 days from the date of receipt of a copy of this order, in accordance with law. No costs.

Let a copy of the OA, be enclosed to this order.

(Praveen Mahajan)
Member (A)

(V. Ajay Kumar)
Member (J)

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